

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI  
COURT-III**

**IB-1452/ND/2019** filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 r/w Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016

*In the matter of M/s. Frog Fone Pvt. Ltd.*

**Mr. Sonu Kumar**

....Operational Creditor

Vs.

**M/s. Frog Fone Pvt. Ltd.**

.... Corporate Debtor

Order delivered on 19.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
Member (Judicial)

SHRI KAPAL KUMAR VOHRA,  
Member (Technical)

For the Operational Creditor: Mr. Anshuj Dhingra, Advocate

For the Corporate Debtor : Ms. Shubhangda Singh, Advocate

**ORDER**

1. Under consideration is an application filed under **Section 9** of the IBC, 2016 with the prayers to initiate Corporate Insolvency Resolution Process ('CIRP'), declare moratorium and appoint Insolvency Resolution Professional ('IRP').
2. The Operational Creditor ('OC') has claimed an amount of Rs.7,00,300/- as outstanding on account of material supplied on 7<sup>th</sup> July, 2018, pursuant to the Purchase order that was issued by the Corporate Debtor ('CD') on 29<sup>th</sup> June, 2018. The Purchase order is placed on record. The Invoice dated 07.07.2018 is also placed on record. The OC has sent Notice U/Sec. 8 of the IBC, 2016 to the CD, copy of which is placed at page-18 of the







management immediately. He is directed to cause public announcement as prescribed under Section 15 of the IBC, 2016 within 3 (three) days from the date the copy of this order is received, and call for submissions of claim in the manner as prescribed.

9. The IRP shall comply with the provisions of Sections 13 (2), 15, 17 & 18 of IBC, 2016. The Directors of the CD, its Promoters or any person associated with the Management of the CD are/is directed to extend all assistance and cooperation to the IRP as stipulated under Section 19, so that he could discharge his functions under Section 20 of the IBC, 2016.

10. The OC and the Registry are directed to send the copy of this Order to IRP, so that he could take charge of the CD's assets etc., and make compliance with this Order as per the provisions of IBC, 2016. Mr. Pankaj Kumar Singhal registered with IBBI having registration number IBBI/IP-002/IP-00532/2017-18/11561;

E-mail ID: aprlegalindia@gmail.com;

Phone No.011-27307634

Mobile No.:9871357353, 9899935879

Address: A-233, G Floor, Bunkar Colony, Ashok Vihar IV,  
New Delhi-110052 Also at D.D.A. Janta Flats,Ashok, Vihar,  
Phase- III, New Delhi-110052.

11. The Registry is directed to communicate this Order to the OC,IRP and the CD with immediate effect.

12. The Order stands dictated and pronounced in the open court in the presence of the Ld. Counsels for the parties.

— Sel —

**(KAPAL KUMAR VOHRA)**  
**MEMBER (TECHNICAL)**

— Sel —

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

4

